

(c) The Government has recently broadened the scope of Route Dispersal Guidelines (RDGs) by including States of Himachal Pradesh and Uttarakhand in Category-II routes.

**Concession on many heads in New Aviation Policy**

†160. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the States are expected to be provided concessions under various heads in the New Aviation Policy;

(b) if so, whether the States were consulted before approving the New Aviation Policy so that no hassles are faced in implementing the same; and

(c) the airports proposed to be renovated/upgraded under the plan for the implementation of the New Aviation Policy?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Yes, Sir.

(b) and (c) The draft National Civil Aviation Policy was put in public domain for stakeholders' comments. On the basis of feedback received from various stakeholders, including various State Governments, Ministry of Civil Aviation has finalized the National Civil Aviation Policy, 2016. The Policy provides for promoting regional connectivity by way of revival of un-served and under-served airports/airstrips. Revival of such airports is to be "demand driven", depending on firm demand from airline operators and where the State Government concerned agrees to provide various concessions envisaged in the Policy.

**No fly zone over Tirumala Hills**

161. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal from Government of Andhra Pradesh to make seven hills area of Tirumala-Tirupathi as no fly zone, if so; the details thereof; and

(b) if not, whether Government is considering to make Tirumala Hills as no fly zone?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) The Government of Andhra Pradesh had requested declaration of area covered by the Holy temple of Lord Sri Venkateshwara

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† Original notice of the question was received in Hindi.

in the Thirumala Hills as 'No Fly Zone'. Due to terrain constraints around Tirupati Airport, the airport is already restricted to single runway operations and any additional restrictions in the form of 'No Fly Zone' over Tirumala hills will further reduce the accessibility to such an important Airport. Hence, it is not possible to declare the airport as 'No Fly Zone'.

**Objection on use of military aerodromes for commercial flights**

162. SHRI T. RATHINAVEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the International Civil Aviation Organization (ICAO) had raised objections on use of military aerodromes for scheduled commercial flights operations; if so, the details thereof; and

(b) whether it is also a fact that the ICAO has been conducting audit of our civil aviation sector for the third time and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) ICAO had raised observation that all aerodromes serving schedule air transport operations, including military aerodromes are required to be certified. However, at present defence aerodromes are exempted from licensing by Directorate General of Civil Aviation (DGCA) upto 31.12.2016.

(b) ICAO under its Universal Safety Oversight Audit Programme (USOAP) conducts regular, mandatory, systematic and harmonized safety audits of all the contracting States to ensure that the States are fulfilling their obligation of safety oversight under the Chicago Convention. ICAO Audit team has visited India under this programme in 1999, 2001, 2006, 2012 and 2015.

**CSR funds for rehabilitation of street and specially-abled children**

163. SHRI MD. NADIMUL HAQUE: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that CSR funds are spent on welfare schemes such as rehabilitation of street and specially-abled children;

(b) if so, the details thereof;

(c) the name and number of companies that spend CSR funds on the aforesaid activities; and

(d) the details of money spent on aforesaid activities by companies in last three years?